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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 23.10.97

OA 471/97

J.Sabastin, Cleaner/Khalasi, Western Railway, Jaipur.

... Applicant

Versus

1. Western Railway through its General Manager, Churchgate, Mumbai.
2. Divisional Office, Western Railway through its Assistant Electrical Engineer, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... Mr.R.K.Sharma

For the Respondents ... \_\_\_\_\_

O-R-D-E-R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, J.Sabastin, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents to stay the order dated 27.6.97 and to post him at Jaipur as Senior Cleaner/Khalasi.

2. Heard the learned counsel for the applicant. The applicant has stated that he is a low paid employee. He has been transferred by the impugned order from Jaipur to Delhi. It is also stated that there was no administrative exigency warranting the transfer. The applicant is a Sportsman. His wife is also serving at Jaipur in the MCD Girls School. The learned counsel for the applicant does not want to press this application on merits and he states that the applicant intends to make a representation to the concerned authority regarding his grievance.

3. In the circumstances, this application is disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation in terms of rules, instructions and guidelines on the subject within a period of one month from the date of receipt of the representation, if the same is made within a period of one week from the date of this order.

*Gopal Krishna*  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK